

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT – IV**

**ITEM No. 108**  
**IB- 851/ND/2020**

**IN THE MATTER OF:**

Salom Electronics India LLP ... Applicant/Petitioner  
Vs  
Lava International Limited ... Respondent

**Order under Section 9 of IBC.**

**Order delivered on 10.11.2020**

**Coram:**

**DR. DEEPTI MUKESH,**  
**HON'BLE MEMBER (JUDICIAL)**

**MS. SUMITA PURKAYASTHA,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**


For the Applicant : Mr. Kunal Khanna, Adv.  
For the Respondent : Mr. Abhay Raj Varma and  
Mr. Vishal Nautiyal, Advocates

**ORDER**

Mr. Abhay, Learned Counsel for the Corporate Debtor accepts notice and seeks four weeks time to file reply stating that his family members is under the effect of Covid-19 infection and they are undergoing further testing. Hence this request. Let reply be filed within four weeks, with copy in advance to the other side. Rejoinder within one week thereafter, with copy in advance to the other side.

List on 24.12.2020.

  
**SUMITA PURKAYASTHA**  
**MEMBER (T)**

  
**DR. DEEPTI MUKESH**  
**MEMBER (J)**